

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH:
ALLAHABAD**

(THIS THE 9th DAY OF MARCH 2010)

PRESENT

HON'BLE MR. A. K GAUR, MEMBER (J)

HON'BLE MR. S.N SHUKLA MEMBER (A)

ORIGINAL APPLICATION No. 245 OF 2006.

(Under Section 19, Administrative Tribunal Act, 1985)

1. Krishna Prasad S/o Sita Ram. Comm. Vendor No. 196.
2. Sarju S/o Bihari Comm. Vendor No. 235.
3. Ram Murat S/o Balloo, Comm. Vendor No. 155.
4. Pyare Lal S/o Tribhuvan, Comm. Vendor No. 233.
5. Sivdhani S/o Tribhuvan, Comm. Vendor No. 151.
6. Hari S/o Gaya Comm. Vendor No. 793.
7. Shyam Murat S/o Balloo Comm. Vendor No. 77.
8. Ram Murat S/o Ram Das Comm. Vendor No. 164.
9. Ganga S/o Kherpattu Comm. Vendor No. 682.
10. Bishwanath S/o Mangru Comm. Vendor No. 220.
11. Lalloo S/o Chauthi Comm. Vendor No. 684.
12. Ram Dular S/o Shiv Jagat Comm. Vendor No. 154.
13. Harihar S/o Rama Pati Comm. Vendor No. 685.
14. Pakhandu S/o Chhannu, Comm. Vendor No. 794.
15. Pakhan S/o Jhaggu Comm. Vendor No. 782.
16. Chhedi S/o Markandey Comm. Vendor No. 293.
17. Madi S/o Chhanu Comm. Vendor No. 682.
18. Musse S/o Tribhuvan Comm. Vendor No. 164.
19. Muhhi S/o Ganhan Comm. Vendor No. 218.

All are Commission Vendor in Mughalsarai Rly. Station.
.....Applicants

By Advocate: Shri S.K. Day/Shri S.K. Mishra

Versus

1. Union of India through the General Manager, E.C. Rly. Hajipur Bihar.
2. The Chief Commercial Manager Catering E.C. Rly. Hajipur, Bihar.
3. The Divisional Railway Manager, E.C. Rly. Mughalsarai.
..... Respondents

By Advocate: Shri Anil Kumar

ORDER

By HON'BLE MR. A. K GAUR, MEMBER (J)

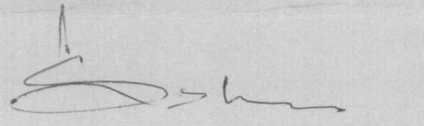
We have heard Shri S.K. Mishra, learned counsel for the applicant and Shri Anil Kumar, learned counsel for the respondents.

2. Learned counsel for the respondents has raised preliminary objection that applicant has already attained the age of superannuation so this application is not maintainable.

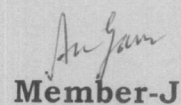
3. Learned counsel for the applicant makes innocuous prayer that his grievance might be redressed if direction is given to the Competent Authority to consider and pass appropriate, reasoned and speaking order on the representation of the applicant dated 25.2.2006 (Annexure A-5).

4. Learned counsel for the applicant stated that General Manager is the Competent Authority and the said representation is pending before him. It goes without saying that whosoever might be competent authority will consider and decide the representation of the applicant dated 25.2.2006 (Annexure A-5) by a reasoned and speaking order within 3 months from the date of receipt of a certified copy of the order.

5. Be it noted that we have not passed any order on merits of the Case. In view of the aforesaid directions the O.A. is disposed of. No costs.



Member-A



Member-J